

**Central Administrative Tribunal  
Madras Bench**

**MA/310/00202/2018 (in)(&) OA/310/00493/2018**

**Dated Friday the 13<sup>th</sup> day of April Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)**

S.Arunachalam,  
S/o Sivakrishnan,  
13, Kampatham Street,  
Pandazollanallur, Nettapakkam(PO),  
Puducherry 605106. .. Applicant

By Advocate **M/s.Giridhar & Sai**

**Vs.**

1. Union of India, rep by its  
Secretary to Government,  
Home Department,  
Government of Puducherry,  
Puducherry.
2. Joint Secretary to Government,  
Home Department,  
Government of Puducherry,  
Puducherry.
3. Divisional Fore Officer,  
O/o the Divisional Fire Officer,  
Fire Service Department,  
Puducherry. .. Respondents

By Advocate **Mr.R.Syed Mustafa**

**ORAL ORDER**

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following reliefs:-

“to direct the respondents to pass orders on Applicant's representations dated 02.8.2016, 22.9.2016 & 07.3.2018 seeking payment of leave encashment benefits, GPF, Insurance with interest at the rate of 18% w.e.f. 01.10.2014 to till date of payment.

and pass such further and other orders as may be deemed and proper and thus render justice.”

2. Learned counsel for the applicant submits that the applicant joined service as Fireman under the respondents and earned several promotions before he was promoted to the post of Station Officer and subsequently superannuated from service on 30.9.2014. He made Annexure A12 representation dated 07.3.2018 to the respondents seeking to initiate eviction proceedings against his wife and to grant retiral benefits. The said representation is still pending. It is submitted that the applicant would be satisfied if the competent authority is directed to consider it in accordance with law and pass a reasoned and speaking order within a time limit prescribed by this Tribunal.

3. Mr.R.Syed Mustafa takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the MA for condonation of delay of 87 days in filing the OA is allowed and delay is condoned. The competent authority is directed to consider Annexure A12 representation dated 07.3.2018 of the applicant

in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(R.Ramanujam)  
Member(A)  
13.04.2018

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